

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.100/2019

Dated Friday, the 1st day of February, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

R. Manimaran

No. 157/323, 1st Floor, Linghi Chetty Street

Chennai – 600 001.

... Applicant

By Advocate M/s S. Shiva Shanmugam

Vs

1. The Chairman

Ex-Officio Principal Secretary to Government of India

Ministry of Railways

Railway Board, New Delhi 110 001.

2. The Chairman

Union Public Service Commissioner

Dholpur House, Shahjahan Road

New Delhi 110 011.

3. The Chairman

State Level Scrutiny Committee & Secretary
Adi-Dravidar and Tribal Welfare Department
Secretariat, Tamil Nadu Govt. Fort St. George
Chennai – 9.

4. The General Manager

Southern Railway
Park Town, Chennai – 600 003.

5. The General Manager

ICF, Chennai 600 038.

6. The Revenue Divisional Officer

Trichy Division
Trichy.

7. J. Nagesh

No. 602/1, ICF Quarters
Constable Road, Ayanavaram
Chennai – 23.

... Respondents

By Advocate Mr.P.Srinivasan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents 1 to 6 to pass suitable orders on the applicant's representations dt. 08.05.2017, 11.07.2017, 20.01.2018, 02.08.2018, 12.11.2018 and again on 27.11.2018 and 15.12.2018 within a time stipulated by this Tribunal and to pass such further orders as it may deem fit and proper in the facts and circumstances of the case .”

2. It appears that the applicant's representation regarding his grievance regarding the community status of the 7th respondent which was allegedly found fault with and set aside by the Hon'ble Madras High Court in 2017 has not been redressed till date. Accordingly, it is submitted that the applicant would be satisfied if the competent authority is directed to consider his representations and pass appropriate orders in accordance with law within a time limit to be set by this Tribunal.

3. Mr.P.Srinivasan, senior standing counsel for Railways takes notice for respondents 4 & 5. Mr.Deivandran, takes notice on behalf of respondent no.2, UPSC.

4. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, the OA is disposed of with a direction to the respondents 1 to 6 to consider the applicant's representations Annexure A-5 to A-9 dated 20.01.2018, 02.08.2018, 12.11.2018, 27.11.2018 & 15.12.2018 in accordance with the law and

pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. The OA is disposed of as above.

(P.MADHAVAN)
MEMBERJ)

01.02.2019

M.T.

(R.RAMANUJAM)
MEMBER (A)